

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE FIFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30929 OF 2024

Between:

Vaddadi Mona Sree, D/o Vaddadi Venkateshwar Rao Aged about 24 years, Occ.
Student R/o H.No 1-1-52, Main Hospital Area , Kothagudem, Khammam.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Sri Kalogi Narayan Rao University of Health Science, Warangal District.
3. The Convenor, Kalogi Narayan Rao University of Health Science Warangal District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order to issue a writ, order or direction more particularly one in the nature of writ of Mandamus declare the petitioner is entitled to be given admission into MBBS-2024-2025 academic year as per his NEET-2024 rank/State Rank against Stray Vacancies Seats (including NRI seats) available in any one of the Medical Colleges in State of Telangana by holding the action of the respondents in not allotting MBBS and BDS seat under Stray Vacancies as per her rank though she not applied for both and B,C-Category/NRI as per the web option with a bonafide intention that B-category includes NRI category seats as per the common notification is clearly illegal, unjust and arbitrary.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 and 3 to permit the petitioner to attend the counseling under stray vacancies for the admission in medical sciences.

**Counsel for the Petitioner : SRI N.RANJITH KUMAR,
rep., SRI LOVANEET KUMAR SHARMA**

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30929 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)


Mr. N. Ranjith Kumar, learned counsel represents Mr. Lovaneet Kumar Sharma, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a writ or order to issue a writ, order or direction, more particularly one in the nature of writ of mandamus declare the petitioner is entitled to be given admission into MBBS-2024-2025 academic year as per his NEET-2024 rank/State Rank against Stray vacancies seats (including NRI seats) available in any one of the Medical Colleges in State of



Telangana by holding the action of the respondents in not allotting MBBS and BDS seat under stray vacancies as per her rank though she not applied for both and B,C-category/NRI as per the web option with a bonafide intention that B-category includes NRI category seats as per the common notification is clearly illegal, unjust and arbitrary and to pass such other order or orders as this Hon'ble Court deem fit and proper in the circumstances of the case, in the interests of justice.”

4. Learned counsel for the petitioner submitted that the petitioner applied for admission into MBBS course for the academic year 2024-25 under 'A' category, but inadvertently she could not register for admission under management quota for "B & C" category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for "B & C" category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the



time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-CH.MANJULA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, State of Telangana, Hyderabad.
2. Sri Kalogi Narayan Rao University of Health Science, Warangal District.
3. The Convenor, Kalogi Narayan Rao University of Health Science Warangal District.
4. One CC to SRI LOVANEET KUMAR SHARMA, Advocate. [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
7. Two CD Copies.

BSK

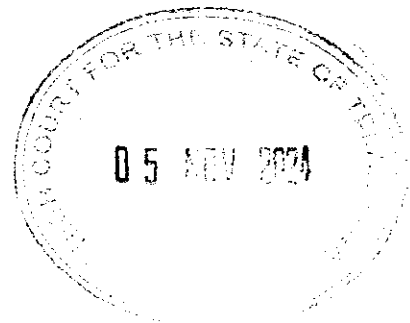
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HIGH COURT

DATED:05/11/2024

CC TODAY



ORDER

WP.No.30929 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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by